

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.599 of 1994

Wednesday this the 15th day of June, 1994.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

G. Unnikumar  
Lineman, Block No.6,  
Room No.14, Telecom Deptt. Quarters,  
Near Vellakinar,  
Alleppey. ... Applicant

(By Advocate Mr. Murali Purushothaman)

Vs.

1. Divisional Engineer (P&A)  
Office of the Telecom Dist. Manager,  
Alapuzha.11.
2. The Sub Divisional Officer,  
Phones (North), Office of the  
Sub Divisional Officer,  
Alapuzha- 1.
3. Union of India, represented by  
its Secretary, Ministry of  
Communications, New Delhi.  
Impleaded vide order dt. 24.5.94
4. Mr. M.K.Raju, Secretary,  
P&T Staff Quarters  
Residents Welfare Association,  
Vellakinar, Alapuzha.
5. Mr. Joseph C.A. Lineman  
JTO North Office, Alapuzha. ... Respondents

(By Advocate Mr. Mathew G. Vadakkel, ACGSC -R1to3.  
Mr. P.Ramakrishnan for R 4&5.

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges Annexure.A5 order by  
which he was transferred from Alleppey to Chengannur.  
According to him the order of transfer is a vindictive  
measure, punishment in disguise, and therefore illegal.

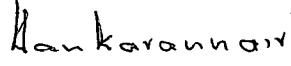
2. In answer, respondents would submit that applicant had been proving himself to be a nuisance to the other persons residing in the Departmental quarters, occasionally walking about in nude, and occasionally using abusive language to the other residents of the quarters. Standing counsel submitted that but for this, transfer would not have been ordered.

3. As we see it, the transfer is ordered to ensure that applicant is not present in the Quarters. Having regard to the totality of circumstances, we direct that the order of transfer will be cancelled in the event of applicant giving vacant possession of the premises and the keys to 1st respondent within three weeks of today. If he does not do so, this conditional order will stand recalled and the application will stand dismissed.

4. Application is disposed of with the aforesaid directions. No costs.

Dated 15th June, 1994.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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